

ITEM NO.1006

SECTION II-A

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

REVIEW PETITION (CRIMINAL) Diary No.9265/2022

(Arising out of impugned final judgment and order dated 09-05-2019  
in SLP(Cr1) No.4714/2019 passed by the Supreme Court Of India)

RAKESH @ BHURA RAJAK

Petitioner(s)

VERSUS

STATE OF MADHYA PRADESH

Respondent(s)

(IA No.44938/2022 - FOR CONDONATION OF DELAY IN FILING; and, IA  
No.44939/2022 - FOR GRANT OF BAIL)

Date : 30-08-2022 This matter was circulated today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE AJAY RASTOGI

By Circulation

UPON perusing papers the Court made the following  
O R D E R

Delay condoned.

The Review Petition is dismissed, in terms of the Signed Order  
placed on the file.

Pending applications, if any, also stand disposed of.

(MUKESH NASA)  
AR-cum-PS

(VIRENDER SINGH)  
BRANCH OFFICER